CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 118/TL/2019

Coram:
Shri P.K.Pujari, Chairperson
Shri M.K.Iyer, Member
Shri I.S.Jha, Member

Date of Order : 20th of August, 2019

In the matter of

Application for Amendment of Transmission Licence No. 20/Transmission/2013/CERC of Adani Transmission (India) Limited granted under Section 14 of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009

And
In the matter of

1. Adani Power Limited
   Adani House,
   Near Mithakhali Six Roads,
   Navrangpura, Ahmedabad,
   Gujarat-380 009

2. Adani Transmission (India) Limited
   Adani House,
   Near Mithakhali Six Roads,
   Navrangpura, Ahmedabad,
   Gujarat-380 009 …..**Petitioners**

Vs

1. Power Grid Corporation of India Ltd.
Saudamini, Plot 2, Sector 29,
Near IFFCO Chowk,
Gurgaon, 122001, Haryana

2. Ajmer Vidyut Vitran Nigam Ltd
Old Power House, Hathi Bhata, Jaipur Road
Ajmer, Rajasthan

3. Jaipur Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Janpath, Jaipur-302 005

4. Jodhpur Vidyut Vitran Nigam Ltd.
New Power House Industrial area,
Jodhpur- 342003

5. Himachal Pradesh State Electricity Board
Vidyut Bhawan
Kumar House Complex Building, Shimla

6. Punjab State Power Corporation Limited
Shed No. T-LA, Thermal Design
Near 22 No. Phatak
Patiala

7. Haryana Power Purchase Centre
Shakti Bhawan, Energy Exchange,
Sector- 06, Panchkula -134109

8. Govt. of Jammu and Kashmir
SLDC Building, 1st Floor
Gladani Power House,
Narwal, Jammu

9. U.P.Power Corporation Ltd.
Import Export and Payment Circle
11th Floor, Shakti Bhawan Extn. Building,
14, Ashok Marg, Lucknow

10. Union Territory of Chandigarh
Div-II, Opposite Transport Nagar,
Indl. Ph-I, Chandigarh

11. Uttaranchal Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Near Balliwala Chowk, Dehradun

12. BSES Yamuna Power Ltd.
2nd Floor, B-Block, Shakti Kiran Building,
Near Karkadooma Court, Karkadooma,
New Delhi – 110092

13. BSES Rajdhani Power Ltd.
BSES Bhawan, 2nd Floor, B-Block
Behind Nehru Place Bus Terminal
Nehru Place, New Delhi -110019

14. Tata Power Delhi Distribution limited
33 kV Sub-station Building,
Hudson Lane, Kingsway Camp, New Delhi-110019

15. New Delhi Municipal Corporation
Palika Kendra, Sansad Marg,
New Delhi - 110001

16. North Central Railway
DRM Office,
Nawab Yusuf Road, Allahabad
HVDC Dadri

17. Power Grid Corporation of India Limited
B-9, Qutab Institutional Area, Katwarla Sarai,
New Delhi – 110016

18. Lanco Anpara Power Limited
Plot No. 397
Udyog Vihar, Phase 3
Gurgaon -122016, Haryana

19. Everest Power Ltd.
First Floor, 15, Bhlkaji Cama Place
New Delhi - 110 066

20. Ad Hydro Power Limited
Bhilwara Towers
A-12, Sector- I
Noida-201 301, Uttar Pradesh

21. Jaiprakash Power Ventures Ltd
A Block, Sector - 128
Noida - 201304, Uttar Pradesh

22. Lanco Budhil Power Pvt. Ltd.
Plot No. 397, Udyog Vihar Phase - III
Gurgaon, Haryana

23. Himachal Sorang Power Pvt. Ltd.
D-7, Sector - I, lane - I, 2nd Floor
New Shimla
Shimla - 171009, Himachal Pradesh

24. Madhya Pradesh Power Management Company Limited
Block No. -11, Ground Floor,
Shakti Bhawan, Vidyut Nagar, Rampur,
Jabalpur - 482 008, M.P.

25. Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd.
Free Press House, 1st Floor, 3/54,
Press Complex, Agra-Bombay Road
Indore-452 008

26. Maharashtra State Electricity Distribution Co. Ltd
Prakashgad, 4th Floor
Bandra (East), Mumbai - 400 051

27. Gujarat Urja Vikas Nigam Ltd
Vidyut Bhawan, Race Course
Vadodara - 390 007

28. Electricity Department
Administration of Daman & Diu
Plot No. - 35, OIDC Complex,
Near fire station, Somnath,
Daman - 396 210

29. Administration of Dadra Nagar Haveli
66 kV, Amli Road, Silvassa - 396 230
Chhattisgarh State Power Distribution Company Limited,
P.O.Sunder Nagar, Dangania,
Raipur - 492013, Chhatisgaarh

30. Jindal Power Ltd.
2nd Floor, DCM Building,
Plot No.94, Sector No.32,
Gurgaon (Haryana)

31. PTC India Limited
2nd Floor, NBCC Tower,
15, Bhikaji Cama Place,
New Delhi – 110066

32. Torrent Power Limited
Naranpura Zonal Office,
Sola Road, Ahmedabad – 380013

33. Heavy Water Board
Vikram Sarabhai Bhavan,
5th Floor, Anushaktinagar, Mumbai - 400 094

34. Power Grid Corporation of India Limited
Sampriti Nagar, Near Ring Road,
PO: Uppalwadi, Nagpur- 440026

35. Goa Electricity Department
Govt. of Goa, Curti -Ponda,
Goa-403401

36. ACB India Limited
7th Floor, Corporate Tower
Ambience Mall, NH-8, Gurgaon - 122 001, Haryana

37. EMCO Energy Limited
Plot No – F-5, Road No.- 28,
Wagle Industrial Area, Thane,
Mumbai – 400604

38. Spectrum Coal and Power Ltd.
7th floor, Corporate Tower
Ambience Mall, NH 8
Gurgaon – 122 001, Haryana **…..Respondents**

Parties present:

Shri Meet Malhotra, Senior Advocate for the petitioner
Shri M. R. Krishnarao, APL
Shri Jignesh Langalia, APL
Shri Shashank Kumar, ATIL

ORDER

The Petitioners, Adani Power Ltd. and Adani Transmission (India) Limited (hereinafter referred to as "Petitioner") have jointly filed the present Petition for amendment of the transmission licence granted by the Commission vide order dated 29.7.2013 in Petition No. 44/TL/2012, by including 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400 kV D/c line ckt I & II at Mohindergarh end.

Background

2. Adani Power Limited (hereinafter referred to as **"**APL**"**) has set up a generating station, Mundra Thermal Power Station (hereinafter referred to as "Mundra TPS") with a total capacity of 4620 MW in the Special Economic Zone at Mundra in the State of Gujarat. The Mundra TPS has four phases, namely, Phases I & II comprising Units 1 to 4 (4x330 MW), Phase III comprising Units 5 and 6 (2x660 MW) and Phase IV comprising Units 7 to 9 (3x660 MW). APL entered into two PPAs dated 2.2.2007 and 6.2.2007 for supply of 2000 MW to Gujarat Urja Vikas Nigam Limited (GUVNL) i.e. 1000 MW from Phase I &II and 1000 MW from Phase III. APL has also entered into two PPAs dated 7.8.2008 with Uttar Haryana Bijli Vidyut Nigam

Ltd (UHBVNL) and Dakshin Haryana Bijli Vidyut Nigam Ltd (DHBVNL) for supply of 1424 MW (712 MW to each) from Phase IV of the generating station through Case 1 bidding. For evacuation of power to GUVNL under the PPAs, Gujarat Energy Transmission Corporation Ltd (GETCO) established the transmission system at 400 kV and 220 kV voltage levels for connecting Mundra TPS to various load centers in the State of Gujarat. However, for evacuation of power under power purchase agreements with UHBVNL and DHBVNL, the APL implemented dedicated transmission system of ±500 kV Mundra-Mohindergarh HVDC bi-pole transmission line including associated 400 kV transmission lines. On 30.7.2007, APL was granted long term access for evacuation of 200 MW power to Maharashtra at Dehgam sub-station of PGCIL. APL constructed 400 kV Mundra–Sami-Dehgam D/C transmission line as dedicated transmission line. Further, APL was granted long term access for supply of 342 MW power to Punjab and Rajasthan in Northern Region on 17.7.2009 with connectivity at Bhiwani sub-station of PGCIL through Mundra-Mohindergarh HVDC bi-pole transmission line. For availing connectivity, the Petitioner constructed the dedicated 400 kV Mohindergarh-Bhiwani transmission line. Thus, APL constructed the following transmission lines for evacuation of power from Mundra TPS:

(a) 400 kV Mundra-Sami-Dehgam D/C transmission line

(b) ±500 kV HVDC Mundra-Mohindergarh HVDC bi-pole transmission line

(c) 400 kV Mohindergarh-Bhiwani transmission line

3. Since the APL's dedicated transmission lines as noted above were connected with multiple grids viz. inter-State transmission system (ISTS), Gujarat intra-State transmission system (Gujarat STS) and Haryana intra-State transmission system (Haryana STS) and as such formed an integral part of the meshed network of ISTS,

the Petitioner filed Petition No. 44/TT/2012 under Regulation 6(c) of the Central Electricity Regulatory Commission (Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 (hereinafter referred to as 'the Transmission Licence Regulations) for grant of transmission licence for the dedicated transmission lines along with associated bays. The Commission after due examination of the power flows on these dedicated transmission lines came to the conclusion that these dedicated transmission lines constructed by the Petitioner are inter-regional in nature and cannot be left un-regulated. The Commission felt it imperative to step in to regulate these transmission lines so as to ensure compliance of the regulatory framework in the overall interest of the grid. Accordingly, the Commission in its order dated 219.7.2013, granted transmission licence to the Petitioner in respect of the dedicated transmission lines and associated bays for the following assets as part of ISTS:

Transmission Line:

Sr. No.	Name (end-point location)	Voltage (kV)	Length (km)	Type
1.	Mundra-Mohindergarh	+/-500 kV	990	HVDC bipole
2.	Electrode line at Mundra Station	33 kV	32	---
3.	Mohindergarh-Dhanonda	400 kV	5	D/C
4.	Mohindergarh – Bhiwani	400 kV	50	D/c
5.	Electrode line at Mohindergarh Station	33 kV	185	---
6.	Mundra – Sami	400 kV	282	D/c
7.	Sami – Dehgam	400 kV	152	D/c

Sub-Stations:

Sr. No.	Name (Location)	Voltage Level (s) (kV)	Transformer (Nos. and MVA capacity)	Reactive / capacitive compensation (device with MVAR capacity)	No. of bays
1.	HVDC Terminal Station at Mundra TPS				

Sr. No.	Name (Location)	Voltage Level (s) (kV)	Transformer (Nos. and MVA capacity)	Reactive / capacitive compensation (device with MVAR capacity)	No. of bays
1.1	AC Yard	400 kV		AC sub filters – (8x120 MVAR + 3x150 MVAR capacitors)	21 (Twenty one)
1.2	DC Yard	+/-500 kV DC	2 x 1494 MVA Converter Transformer (7 x 498 MVA, 1-ph including 1 spare unit)		11 (Eleven)
1.3	Electrode Station				-
2.	Mundra TPS Switchyard	400 kV	2X315 MVA 400/220 kV ICT	Bus Reactor : 3 x 42 MVAR	21 (Twenty one)
3.	Sami Switching Station	400 kV	-	Bus Reactor : 1 x 50 MVAR Line Reactor : 2 x 50 MVAR FSC: 38% series compensation	10 (Ten)
4.	HVDC Terminal Station at Mohindergarh, Haryana				
4.1	AC Yard	400 kV		AC sub filters (8x120 MVAR + 5x150 MVAR capacitors)	34 (Thirty Four)
4.2	DC Yard	+/-500 kV DC	2 x 1494 MVA Converter Transformer (7 x 498 MVA, 1-ph including 1 spare unit)		11 (Eleven)
4.3	Electrode Station				-
5	OPGW Repeater Station at Radhanpur (Gujarat)				
6	OPGW Repeater Station at Sikar				

Sr. No.	Name (Location)	Voltage Level (s) (kV)	Transformer (Nos. and MVA capacity)	Reactive / capacitive compensation (device with MVAR capacity)	No. of bays
	(Rajasthan)				
7	OPGW Repeater Station at Pali (Rajasthan)				
8	Bhiwani (PG) Substation	400 kV			4 (Four)
9	Dehgam (PG) Substation	400 kV			4 (Four)

4. While granting the transmission licence to APL, the Commission vide order dated 29.7.2013 directed APL to form a separate company incorporated under the Companies Act, 1956 to function as the transmission licensee in accordance with the provisions of the Act. In compliance with the directions of the Commission, the Petitioner created a separate company through the process of demerger and approached the Commission in Petition No 421/MP/2014 for, inter-alia, assignment of transmission licence in favour of Adani Transmission (India) Ltd. (ATIL). The Commission in its order dated 8.1.2015 allowed assignment of licence in favour of ATIL. Consequently, all rights and obligations of APL in respect of the transmission business were vested in ATIL in terms of assignment of transmission licence.

5. The Petitioner has filed the present Petition seeking approval for, inter-alia, amendment of transmission licence for inclusion of 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400kV D/c line ckt I & II at Mohindergarh end in light of the recommendation of Empowered Committee on Transmission (hereinafter referred to as “ECT”). The Petitioner has made following prayers:

"a. Grant in-principle approval for commencement of work for installation of 12ohm Series Line Reactor in Mohindergarh-Dhanonda 400kV D/c line ckt I & II at Mohindergarh end pending disposal of this Petition.

b. Amend the "Transmission Licence of Adani Transmission (India) Limited (Licence No. 20/Transmission/2013/CERC)" granted u/s 14 of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions of Transmission Licence and other related matters) Regulations, 2009; and

c. Condone any inadvertent omissions/ errors/ shortcomings and permit Adani Transmission (India) Limited to add/ modify/ change/ alter this filing and make further submissions as may be required at a future date.."

Submission of the Petitioner

6. The Petitioner has made the following submissions:

(a) During the 3rd Meeting of the ECT held on 21.12.2018, it recommended that as part of scheme to control fault level in Northern Region, installation of 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400kV D/c line ckt I & II at Mohindergarh end is required under compressed time schedule through regulated tariff mechanism (RTM).

(b) Thereafter, APL received an Office Memorandum dated 30.1.2019 from Ministry of Power requesting needful action under compressed time schedule for providing 12 ohm Series Line reactor in Mohindergarh-Dhanonda 400 kV D/c line ckt I & II at Mohindergarh end as approved in the 3rd meeting of ECT.

(c) ATIL being the transmission licensee of the system, APL vide its letter dated 13.2.2019 requested National Committee of Transmission ("NCT") to mark the letter to ATIL.

(d) Consequently, following corrigendum was approved vide Minutes of 3rd Meeting of NCT held on 1.3.2019.

> *"6.10.1 The scheme to control Fault Level in Northern Region (Phase-II) was discussed and approved in the 39th meeting of Standing Committee on Power System Planning of Northern Region held on 29-30th May, 2017 and in the 2nd ECT the scheme was recommended for implementation through RTM by Powergrid. The scheme which was agreed in the 39th meeting of SCPSPNR also involved installation of 12ohm Series Line reactors in Mohindergarh–Dhanonda 400kV D/c line Ckt I & II at Mohindergarh end. Mohindergarh substation is owned by* ***M/s Adani Transmission (India) limited.***

*6.10.2 After deliberations, it was opined that the scheme involves works at existing ISTS HVDC station (of **M/s Adani Transmission (India) limited**). The above works falls under the category of technical upgradation."*

(e) Requirement of installing 12 ohm Series line reactor is non-standard nature of the product and the arrangement. ATIL has carried out Technical Feasibility Study for installation of the reactors.

(f) Copy of the Application for amendment in transmission licence has been forwarded to the Respondents as per Regulation 7(4) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 as amended from time to time.

(g) The Petitioner has furnished the copy of the Application to Central transmission Utility, as required under Regulation 7(6) of the Transmission Licence Regulations.

(h) The Petitioner has posted the Application for amendment in transmission licence on the website of www.adanitransmission.com as per Regulation 7(5) of the CERC (Procedure, terms and Conditions for grant of transmission Licence and other related matters) Regulation, 2009 so as to facilitate the access to the Application by any person through internet.

7. The Petition was heard on 12.6.2019. None appeared on behalf of the Respondents despite notice. The Petitioner vide affidavit dated 14.5.2019 submitted that the Public Notice was published on 24.4.2019 in various additions of Business Standard (English & Hindi) and Sandesh (Gujarati) as per Regulation 7(10) of the Transmission Licence Regulations.

Analysis and Decision

8. The Petitioner has approached the Commission for inclusion of 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400kV D/c line ckt I & II at Mohindergarh

end in the licence No. 20/Transmission/2013/CERC in light of decision taken during the 3rd meeting of ECT. During the 3rd meeting of Empowered Committee on Transmission held on 21.12.2018, the following was decided:

"9. 12ohm series reactor at 400kV Mohindergarh S/s of M/s Adani:

9.1 The scheme to control Fault Level in Northern Region (Phase-II) was discussed and approved in the 39th meeting of Standing Committee on Power System Planning of Northern Region held on 29-30 May, 2017 and in the 2ndECT the scheme was recommended for implementation through RTM by Powergrid. The scheme which was agreed in the 39th meeting of SCPSPNR also involved installation of 12ohm Series Line reactors in Mohindergarh-Shanonda 400 kV D/c line Ckt I & II at Mohindergarh end. Mohindergarh substation is owned by M/s Adani Power limited.

The scope of works is as follows:

S. No.	*Scope of the Transmission Scheme*	*Estd. Cost (Rs. Cr.)*
1.	*12ohm Series Line reactors in Mohindergarh-Dhanonda 400kV D/c line (Ckt I & II) at Mohindergarh end*	*50*

9.2 NCT was of opinion that the scheme involves works at existing ISTS HVDC station (of M/s Adani Power limited). The above works falls under the category of technical up-gradation.

9.3 NCT recommended the above scheme for implementation through RTM.

*9.4 After deliberations ECT concurred the recommendations of NCT for awarding the elements **under RTM** by owner of the substation, i.e. M/s Adani Power limited."*

9. In light of the decision taken by the ECT, Ministry of Power vide Office Memorandum dated 30.1.2019 requested the Petitioner to take necessary action. The extract of the OM of Ministry of Power is as follows

"Subject: New Transmission schemes to be taken up under compressed time schedule through regulated tariff mechanism route.

The undersigned is directed to inform that the Empowered Committee on Transmission (ECT), in its 3rd meeting, held on 21.12.2018 has approved the implementation of following transmission schemes along with the broad scope by Adani Power, under compressed time schedule through regulated tariff mechanism (RTM):

Sl. No.	***<u>Name of the Scheme</u>***
1	***12ohm series reactor at 400kV Mohindergarh S/s of M/s Adani*** ***<u>Scope:</u>*** *12 ohm Series Line reactors in Mohindergarh-Dhanonda 400kV D/c line (Ckt I & II) at Mohindergarh end*

2. It is requested that necessary action may be taken accordingly."

10. Regulation 19 of the Transmission Licence Regulations provides as under:

> *"19. Amendment of Licence:(1) The Commission may of its own motion or on an application made by the licensee or otherwise make such alterations and amendments in the terms and conditions of licence if the Commission is of the opinion that the public interest so requires:*
>
> *Provided that before ordering any alterations and amendments in the terms and conditions of the licence, proposed to be made otherwise than on the application of the licensee, the Commission shall publish a notice in two such daily newspapers as it considers necessary with the following particulars:*
> *……..*
> *(2) The procedure specified in regulation 7 shall mutatis mutandis be applicable in case the licensee makes an application for any alteration of or modification to the terms and conditions of the licence."*

11. Regulations 7 of the Transmission Licence Regulations provides for the procedure for grant of transmission licence.

12. Central Transmission Utility (CTU) vide its letter dated 10.5.2019 has recommended the implementation of 12 ohm series line reactor in Mohindergarh - Dhanonda 4900 k V D/C transmission line at Mohindergarh sub-station. Relevant portion of the CTU`s recommendation is extracted as under:

> *"This is with reference to ATIL letter no. ATIL/CTU/02042019 dated 02.04.2019 enclosing petition filed before Hon'ble Commission for amendment of transmission license to facilitate implementation of 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400 kV D/c line ckt I and II at its Mohindergarh Substation in Haryana. In this regard, following is submitted for consideration:*
>
> - *In order to control the fault level at 400 kV Mohindergarh substation developed by M/s. ATIL through TBCB route, installation of 12 ohm Series Reactor in each circuit of Mohindergarh-Dhanonda 400 kV DC line at Mohindergarh end was*

agreed in the 39th Meeting of the Standing Committee on Power System Planning of Northern Region held at 29-30 May, 2017.

- *The scheme was also discussed in the 2nd Meeting of National Committee on Transmission (NCT) held on 4.12.2018. It was deliberated that Mohindergarh substation is owned by M/s. ATIL and the installation of 12 ohm series line reactor in Mohindergarh-Dhanonda 400 kV D/c line ckt I and II at Mohindergarh Substation involves work at existing ISTS HVDC station owned by M/s ATIL. The above work falls under the category of technical upgradation. Accordingly, NCT recommended implementation of above work through Regulated Tariff Mechanism route.*

- *Subsequently, in the 3rd Meeting of Empowered Committee on Transmission (ECT) held on 21.12.2018, installation of 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400 kV D/c line ckt I and II at Mohindergarh end was concurred to be implemented through Regulated Tariff Mechanism route by owner of substation.*

- *Earlier M/s ATIL was granted ISTS transmission licence for implementation of Mundra(Adani Power Limited) transmission system vide order dated 29.07.2013 and 8.01.2015."*

13. Considering that the installation of 12 ohm reactor has been proposed by ECT to control fault level in Northern Region (Phase-II), it is in the public interest to amend the transmission licence granted to the Petitioner for inclusion of the 12 ohm Series Line Reactor in Mohindergarh-Dhanonda 400kV D/c line ckt I & II at Mohindergarh end. We are prima facie of the view that the Petitioner satisfies the conditions for amendment of licence under Section 18 of the Act read with Transmission Licence Regulations. We, therefore, direct that a public notice under Section 18(2) (c) of the Act be published to invite suggestions or objections to amendment of transmission licence granted to the Petitioner. The objections or suggestions, if any, be filed by any person before the Commission by 6.9.2019.

14. The Petition shall be listed for hearing on 17.9.2019.

Sd/-	sd/-	sd/-
(I.S.Jha)	**(Dr. M.K. Iyer)**	**(P.K. Pujari)**
Member	**Member**	**Chairperson**